

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.534/2019 in & OA No. 1272/2019

Dated Tuesday, the 17th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N. Vijaya

No. 1/A, Natrampalli Road

Kudiyankuppam

Vellore District

Jolarpettai – 635 851.

... Applicant

By Advocate M/s R. Arumugam

Vs.

1. The General Manager

Southern Railway Head Quarters

Main Building, I Floor

Park Town, Chennai – 03.

2. Principal Chief Personnel Officer

Chennai Division Southern Railway

Park Town, Chennai – 03.

3. Divisional Railway Manager

Chennai Division Southern Railway

Park Town, Chennai – 03.

4. Sr. Divisional Personnel Officer

Chennai Division Southern Railway

Park Town, Chennai – 03.

... Respondents

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 534/2019 filed by the applicant for condonation of delay of 1009 days in filing the original application is allowed. Registry to number the OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records relating to the impugned order passed by the 4th respondent in his office proceedings No. M/P.3/500/IV/RN/MAR-13 dated 11.11.2016 and quash the same and direct the 1st respondent and 4th respondent to make payment of eligible Ex-gratia Lumpsum Compensation Rs. 1000000/- (Rupees Ten Lakhs only) with interest or any other order."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 18.07.2019 to the competent authority regarding her grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.

3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's representation dated 18.07.2019 and pass a speaking order as per the relevant rules, within a period of two months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

17.09.2019